

## FORM G

### INVITATION FOR EXPRESSION OF INTEREST FOR SAI YOUTHS AGROPRODUCTS PRIVATE LIMITED OPERATING GINNING AND PRESSING MILL AT KATOL, DIST. NAGPUR, MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Sai Youths Agroproducts Private Limited CIN: U74999MH2015PTC262043
2.	Address of the registered office	12, Aradhana Society, Near Chintamani Nagar 1, Nagpur - 440 027
3.	URL of website	Corporate Debtor does not have a website.
4.	Details of place where majority of fixed assets are located	Survey No. 454/2, Situated at Mouza – Yenava, Tal. Katol, Dist. Nagpur
5.	Installed capacity of main products/ services	Installed capacity of Cotton Bales: 220 tonnes per day
6.	Quantity and value of main products/ services sold in last financial year	Plant used to produce 200 tonnes of Cotton Bales and 70 tonnes of Cotton seed per day when in operation.
7.	Number of employees/ workmen	Currently no employee or worker employed as the plant is shut down.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Resolution Professional at: <a href="mailto:cirp.saiyouths@gmail.com">cirp.saiyouths@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Resolution Professional at: <a href="mailto:cirp.saiyouths@gmail.com">cirp.saiyouths@gmail.com</a>
10.	Last date for receipt of expression of interest	27/10/2023
11.	Date of issue of provisional list of prospective resolution applicants	06/11/2023
12.	Last date for submission of objections to provisional list	11/11/2023
13.	Date of issue of final list of prospective resolution applicants	21/11/2023
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	26/11/2023

15.	Last date for submission of resolution plans	26/12/2023
16.	Process email id to submit EOI	<a href="mailto:cirp.saiyouths@gmail.com">cirp.saiyouths@gmail.com</a>

Sd/-

CA Prasad Dharap  
Resolution Professional of Sai Youth Agroproducts Private Limited  
IBBI/IPA-001/IP-P00702/2017-2018/11228  
AFA No.: AA1/11228/02/111223/105078  
47 Prasad, New Ramdaspeth  
Nagpur – 440 010  
Email ID: cirp.saiyouths@gmail.com  
Date and Place: Nagpur 12/10/2023

NAGPUR MUNICIPAL CORPORATION
Offline-Tender Notice

Commissioner NMC invites Offline-tenders for the following works. These Offline-tenders can be downloaded by the registered contractors of NMC. The terms and conditions of Offline tenders are available in tender form. The sale and purchase of tender form at EE Dhantoli Zone No. 04 NMC Nagpur.

Name of Department :- Public Works Department
Name of Head of Department :- Executive Engineer, Dhantoli Zone No. 04

Table with 5 columns: Tender No., Name of the work, Estimate Cost (in Rs.), EMD (Rs.), Class of Contractors. Includes items like Repairing & Maintenance of Isolation Hospital, Providing & Laying Storm Drain Line, etc.

Note :- (1) Cost of Blank Tender form each Rs. 500/- (2) Time Limit is 3 months for work (3) Tender Sale & Submission start date: 10.10.2023 (4) Tender submission end date/sales end date: 16.10.2023 at 5.00 pm (5) Date of opening of Tender (if possible): 17.10.2023 at 5.00 pm (6) Eligibility Criteria and Mode of Submission Shall be as Stated in Uploaded Tender Document.

Executive Engineer Dhantoli Zone No. 04, NMC, Nagpur
AdvT No : 529/PR, Dt : 11/10/2023

ई-जाहीर निविदा
कार्यालयाचे नाव - चिपळूण नगर परिषद, ता. चिपळूण, जि. रत्नागिरी

ई-निविदा मागविणारी सूचना क्र. १०९ सन २०२३-२४
चिपळूण नगर परिषदेकडील ई-निविदा सूचना क्रमांक १०९ सन २०२३-२४ अन्वये मागासवर्गीय कल्याण निधी चिपळूण नगर परिषद हद्दीतील गोवळकोट येथील बौद्ध स्मरानभूमीची जागा विकसित करणे. (शेडचे बांधकाम करणे) या विकास कामाकरिता ब-१ नमुन्यातील ई-निविदा प्रणालीद्वारे ई-निविदा मागविण्यात येत आहेत.

सदर निविदाबाबतचा सविस्तर तपशील, अटी व शर्ती महाराष्ट्र शासनाचे https://www.mahatenders.gov.in/ या संकेतस्थळावर दिनांक १२.१०.२०२३ रोजीपासून पहावयास उपलब्ध करून देण्यात आलेली आहे. निविदा सादर करण्याची अंतिम तारीख दिनांक १९.१०.२०२३ रोजीपर्यंत सायंकाळी ५.०० वाजेपर्यंत राहिल. दिनांक :- ११.१०.२०२३

सही/-
प्रशासक
तथा मुख्याधिकारी
चिपळूण नगर परिषद

MAHINDRA RURAL HOUSING FINANCE LTD.

कार्पोरेट ऑफिस : साह्या हाऊस, बुलढा मळा, ५७०, पि.बो. मार्ग, मुंबई - ४०० ०१८, इंडिया
फोन नं. : २२ ८६२३६००, फॅक्स नं. : २२ २४९२४११, सिडबँक - U65922MH2007PLC169791
रिजल ऑफिस : ७-९ पाटील गोखले, पल्लो मळा, नै.पु. रस्ता वी.बस स्टॅण्ड जवळ, गणेशनगर, नागपूर - ४४०००९

ज्याअर्थी, सिक्युरिटीईजेशन आणि रीकन्स्ट्रक्शन ऑफ फाउन्डेशन असेट्स एंड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरस्ट २००२ च्या अंतर्गत खालील हस्ताक्षरकर्ता (हेडिड रुलर हाऊसिंग फायनान्स लि.) चे अधिकृत अधिकारी आहे. तसेच सिक्युरिटी इंटरस्ट (एन्फोर्समेंट) रुलर २००२ चे सेक्शन १३(१२) च्या सोबतच बाबत जाणारे रूल ३ च्या अंतर्गत खालील उल्लेखित कर्जदारांना डिमांड नोटिस सूचना प्रारंभित ६० दिवसांचा आत भरपाई करण्याच्या उद्देशाने सूचना मध्ये उल्लेखित तारखेला दिली होती. कर्जदार रकमेची भरपाई करण्याकरिता असमर्थ सिद्ध ठरल्यामुळे कर्जदार तसेच आम जनतेला याद्वारे सूचना देण्यात येते की, खालील दिलेल्या १३(४) सह बाबत जाणाऱ्या अंदाज कार्य क्र. ८ च्या अंतर्गत खालील हस्ताक्षरकर्त्याने खालील दिलेल्या संपत्तीचा प्रत्यक्ष ताबा खालील उल्लेखित तारखेला घेतला आहे. विशेष करून खालील कर्जदार तसेच आम जनतेला या द्वारे वरील संपत्तीच्या विषयी काहीही घेणे देणे न करण्याकरिता जागृत केले जात आहे. तसेच पुढील संपत्तीचे व रकमेवरील व्याजाचे आणि अन्य खर्चाचे देणेदेणे (हेडिड रुलर हाऊसिंग फायनान्स लि.) व्याजासह प्रभारविण राहिल. कर्जदारांनी लक्ष घ्यावे की सेक्शन १३ च्या सब-सेक्शन (६) च्या प्रावधानानुसार मालमत्ता परत सोडविल्याकरिता उपलब्ध वेळेमध्ये आमंत्रित केले आहे.

नागपूर कृषि उत्पन्न बाजार समिती, नागपूर
पं.जवाहरलाल नेहरू मार्केट याई, कळमना, नागपूर
टेलिफोन क्र.: ०७१२-२६८०२८०, २६८०८७७, फॅक्स क्र.०७१२-२६८०४४८

निविदा
निविदा सूचना क्र. बांधकाम/४/कृषिबासनागपुर/२०२२-२३ दिनांक : ११/१०/२०२३

निविदा सूचना क्र. बांधकाम/४/कृषिबासनागपुर/२०२२-२३ दिनांक : ११/१०/२०२३ नुसार कार्यालय, नागपूर कृषि उत्पन्न बाजार समिती, नागपूरचे सभापती द्वारे खालील कामाकरिता सिलबंद निविदा किरकोळ दुरुस्ती देखभालचे काम करण्याच्या शासकिय नोंदीकृत अनुभवी कंत्राटदाराकडून B-१ नमुन्यामध्ये मागविण्यात येत आहे.

Table with 6 columns: अ. क्र., कामाचे नाव, कामाची अंदाज पत्रकीय रकम रु., कामाचा कालावधी, अनामत रकम, निविदा किंमत, वर्गावरील. Includes items like 1. समितीचे पं.ज.नेहरु मार्केट याईवरील आलू कांदा मार्केट मधील टॉयलेट ब्लॉक नं.०१ देखभाल दुरुस्ती काम.

टिप : १) निविदेबाबतची संपूर्ण अटी व शर्ती माहिती बाबत प्रशासकिय भवन कार्यालयमध्ये प्राप्त करता येईल. २) निविदा रद्द करण्याचे अधिकार समितीने आपल्यावजवळ राखून ठेवले आहेत. ३) निविदा प्रसिद्धीचा दिनांक १२/१०/२०२३ वेळ दुपारी ११.०० वाजता. ४) Submission End Date २७/१०/२०२३ वेळ सायंकाळी ५.०० वाजेपर्यंत. ६) Opening Date ३०/१०/२०२३ वेळ सकाळी १२.०० वाजता.

सचिव / सभापती
कृषि उत्पन्न बाजार समिती, नागपूर

प्रपत्र जी
साई युथ्स अँगोप्रोडक्ट्स प्रायव्हेट लिमिटेड
स्वास्थ्य अधिव्यक्ती आमंत्रण

Table with 2 columns: क्र. and Details. Lists 16 items for recruitment of health officers, including details of posts, qualifications, and application procedures.

शुभम हाऊसिंग डेव्हलपमेंट फायनान्स कं.लि.
shubham
कार्पोरेट कार्यालय: ४२५, उद्योग विहार फेज IV, गुडगाव - १२०११५ (हरियाणा)

ताबा सूचना (अचल मालमत्तेसाठी)

ज्याअर्थी, निमन्यास्यकार हे शुभम हाऊसिंग डेव्हलपमेंट फायनान्स कंपनी लिमिटेड (यापुढे शुभम असे म्हणण्यात येईल) चे प्राधिकृत अधिकारी असून त्यांनी सिक्युरिटीईजेशन अँड रिकन्स्ट्रक्शन ऑफ फाउन्डेशन असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरस्ट २००२ अंतर्गत आणि सिक्युरिटी इंटरस्ट (एन्फोर्समेंट) रुलर, २००२ मधील नियम ३ सह वाचण्यात येणाऱ्या अनुच्छेद १३(१२) अंतर्गत बहाल करण्यात आलेल्या अधिकारांचा वापर करित एक मागणी सूचना पाठवली ज्यात कर्जदारांना सदर सूचना प्राप्त होण्याच्या दिनांकापासून ६० दिवसांचे आत थकबाकी रकमेचा भरणा करण्याचे आवाहन करण्यात आले होते.

कर्जदार सदर रकमेची परतफेड करण्यात असमर्थ ठरल्याने याद्वारे कर्जदारांना व सर्व लोकांना सूचित करण्यात येते की सिक्युरिटी इंटरस्ट (एन्फोर्समेंट) रुलर, २००२ (नियम) मधील नियम ३ सह वाचण्यात येणाऱ्या अनुच्छेद १३(४) अंतर्गत बहाल करण्यात आलेल्या अधिकारांचा वापर करित निमन्यास्यकारांनी खालील वर्णन करण्यात आलेल्या मालमत्तेचा ताबा घ्याव्यात आहे.

Table with 4 columns: अ. क्र., कर्ज क्र., कर्जदाराचे नाव, मागणी सूचना दिनांक व खर्च, अनामत मत्ता, विकटदारांचा दिनांक. Lists loan details for various borrowers.

Chola
चोला मंडळम इन्व्हेस्टमेंट अँड फायनान्स कंपनी लिमिटेड
कार्पोरेट कार्यालय: पहिला मजला, हेडर हाऊस, प्रा. २, एन.एस.सी. रोड रोड, हेनई-६००००१

पारिशिष्ट IV नियम ८ (१) मधील ] ताबा सूचना (अचल मालमत्तेसाठी)

ज्याअर्थी, निमन्यास्यकार हे मे. चोला मंडळम इन्व्हेस्टमेंट अँड फायनान्स कंपनी लिमिटेड चे प्राधिकृत अधिकारी असून त्यांनी सिक्युरिटीईजेशन अँड रिकन्स्ट्रक्शन ऑफ फाउन्डेशन असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरस्ट २००२, यापुढे अधिनियम असा कोड करण्यात येईल, अंतर्गत आणि सिक्युरिटी इंटरस्ट (एन्फोर्समेंट) रुलर, २००२ च्या नियम ३ सह वाचण्यात येणाऱ्या अनुच्छेद १३ (१२) अंतर्गत बहाल करण्यात आलेल्या अधिकारांचा वापर करित खालील स्तंभ [अ] मध्ये नमूद कर्जदारांना खाली स्तंभ [ब] मध्ये नमूद दिनांकांना मागणी सूचना पाठवली ज्यात त्यांना स्तंभ [अ] मध्ये नमूद करण्यात आलेल्या थकबाकी रकमेची सूचना प्राप्त झाल्याच्या दिनांकापासून ६० दिवसांच्या आत परतफेड करण्याचे आवाहन करण्यात आले होते.

कर्जदार सदर रकमेची परतफेड करण्यात असमर्थ ठरल्याने कर्जदारांना व सर्वसामान्य जनतेस सूचित करण्यात येते की निमन्यास्यकारांनी सदर नियमानुसार नियम ८ सह वाचण्यात येणाऱ्या अनुच्छेद १३(४) अंतर्गत बहाल करण्यात आलेल्या अधिकारांचा वापर करित खाली स्तंभ [अ] मध्ये नमूद संबंधित दिनांकांना खालील स्तंभ [अ] मध्ये वर्णन करण्यात आलेल्या कंपनीकडे तारण असलेल्या मालमत्तांचा प्रत्यक्ष ताबा घेतलेला आहे.

याद्वारे वर नमूद कर्जदार व सर्वसामान्य जनतेस सावधगिरीची सूचना देण्यात येते की स्तंभ [अ] मध्ये नमूद मालमत्तांच्या संदर्भात कोणताही व्यवहार करू नये आणि असा कोणताही व्यवहार केल्यास तो मे. चोला मंडळम इन्व्हेस्टमेंट अँड फायनान्स कंपनी लिमिटेड च्या खालील स्तंभ [अ] मध्ये नमूद रकम अधिक तीवरील व्याज व इतर शुल्कांच्या भाराधीन असेल. सिक्युरिटीईजेशन अधिनियमातील अनुच्छेद १३(१८) अंतर्गत कर्जदार विक्रीची सूचना देण्यात येण्याच्या आगोदर सर्व खर्च, शुल्के व अधिभारांसह संपूर्ण थकबाकी रकमेचा भरणा करून अनामत मत्ता सोडवून घेऊ शकतात.

Table with 6 columns: अ. क्र., कर्जदाराचे नाव व पत्ता आणि कर्ज खाते क्रमांक, मागणी सूचना दिनांक, थकबाकी रकम, गहाण असलेल्या मालमत्तेचे वर्णन, ताबा दिनांक. Lists loan details for various borrowers.

चोला मंडळम इन्व्हेस्टमेंट अँड फायनान्स कंपनी लिमिटेडचा प्राधिकृत अधिकारी

क्लासिफाइड्स
समक्याकरिता सर्वकारी

जागासंबंधी
मालमत्तासंबंधी
Ready 3BHK Premium Flats, Vastu Compliant, No GST, Lift, DG, Solar, Modular Kitchen, Pop... at Gopal Nagar, Nagpur. Heda Buildcon 9226018300/01 0080077663-1

यात्रा विशेष
यात्रासहल

महत्त्वपूर्ण निवेदन
वृत्ताप्रभे प्रिम्ड होण्या जाहिरातीचा मजकूर (अंदाजित) कोणी वीरक्याप्याची काढणे वेळी नसत असली ती त्याच्या आखाचे (कन्ट्रेट) पडणाऱ्या करणे राखू नये. तरी, आपल्या वृत्ताप्रभे अथवा प्रकरणांमध्ये प्रिम्ड होण्या जाहिरातीत जाहिरातदार कंपनी, सर्वगोपी संस्था अथवा वकीलाने वगैरे केल्यामुळे कोणत्याही स्वरूपाचे नुकसान वा हानी झाल्यास त्यासाठी अथवा संबंधित जाहिरातीत आल्यासाठी दादा इंडियन व्हॉकर्स (प्र.) लिमिटेडला न्यायदार ठरविता येणार नाही. त्यामुळे वाचकांनी आधी असा सर्ला देतो की, जाहिरातदारांना कोणत्याही रकमेची भरपाई करायची अथवा त्यांच्याविरुद्ध कोणत्याही स्वरूपाचे नुकसान करायचे अथवा जाहिरातदार आखात कोणत्याही कृती करण्याची त्यांनी आवश्यक ती चौकशी करण्याची खबरदारी घ्यावी.

क्षेत्रीय कार्यालय - २ : पहिला माळा, ९०, कॅनल रोड, रामदासपेठ नागपूर ४४००१०
फोन नं. : ०७१२ - २४४२४४१, ई-मेल : ronag2rec@canarabank.com

ई-लिलाव - अचल संपत्ती ची विक्री सूचना

अचल संपत्तीची ई-लिलाव विक्री सूचना सेक्युरिटीईजेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्सियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरस्ट अँवट २००२ रूल ८(६) सोबत वाचल्या जाणाऱ्या सिक्युरिटी इंटरस्ट (इन्फोर्समेंट) रुलर, २००२

या द्वारे जनतेला सार्वजनिक पणे आणि विशेष करून कर्जदार आणि जमानतदार यांना सूचित केल्या जात आहे की, खालील अचल संपत्ती बँकेकडे गहाण / प्रभाराधीन आहे. ज्याचा ताबा कॅनरा बँकेच्या अधिकृत अधिकारी यांनी घेतला आहे आणि 'जेथे आहे तसे', 'जे आहे तसे' आणि 'जे काही आहे' या तत्वावर खालील नमुद कर्जदारांना कडून कॅनरा बँकेची थकबाकी असलेली रकम वसूल करण्या करिता दिनांक १३/११/२०२३ ला सकाळी ११.३० ते दुपारी १.३० पर्यंत विक्री केली जाईल.

Table with 7 columns: अ. क्र., कर्जदाराचे नाव व पत्ता, शाखा, एकुण थकबाकी नव्याज व खर्च इत्यादी, विक्री करिता ठेवलेली मालमत्तेचे वर्णन, ताबा सांकेतिक/वास्तविक, आरक्षित किंमत रु., बयाना रकम, संपत्ती वरील बोझ. Lists auction details for various borrowers.

FDCM Ltd. MARKHANDA F.P. Dn., BALLARSHAH
E-Tender Notice

Tender No. 1 | FDCM/DMM/Rev/1867 dt. 9.10.2023 Tender-ID
Tender No. 2 | FDCM/DMP/Crop-II/1947 dt. 9.10.2023 Tender-ID
Tender No. 3 | FDCM/DMC/Rev/ 3143 dt. 10.10.2023 Tender-ID
Tender No. 4 | FDCM/DMB/Rev 1264 dt. 10.10.2023 Tender-ID

The Markhanda, Pranhita, Chandrapur, Bramhapuri F.P.Dn. are inviting E-tender for the transporting of Forest Produce by private vehicles. The Blank Tender form is available on Government of Maharashtra authorized e-tendering website www.mahatender.gov.in. The tender document and details of tender are available on website from date 12.10.2023 at 10.00 hrs Last date of submission is 26.10.2023 17.00 hrs details are as under.

- 1. Cost of Tender Rs. 20160/- (Including 12% GST) Rs. Twenty Thousand One Hundred Sixty only (Non Refundable) The cost of tender will be accepted online only.
2. Sale of Tenders 12.10.2023, 10.00 hrs to 26.10.2023 up to 17.00 hrs.
3. Pre Bid meeting on 19.10.2023 at 11.00 hrs. at Regional Manager Office FDCM Chandrapur Region Chandrapur.
4. Bid Submission start from date 12.10.2023 at 10.00 hrs. and bid submission end on date 26.10.2023 at 17.00 hrs.
5. Opening of technical Bid 30.10.2023 at 11.00 hrs. at Vanvikas Bhawan, Ballarshah if possible in the presence of tenderer or their representatives.
6. Price bids of the technically qualified firms on the basis of technical bids, will only be considered. The Employer reserves the right to accept or reject any or all bids without assigning reason therefor and without thereby incurring any liabilities to the bidder. Contact persons are as under.
Divisional Manager, Office of F.D.C.M. Ltd. Markhanda (07172-240356), Pranhita (07133-266427), Chandrapur (07172-255701), Bramhpuri (07177-272107)
(Tushar Tadas)
Divisional Manager
Markhanda Forest Project Dn. Ballarshah

विदर्भ कौकण ग्रामीण बँक
VIDHARBHA KOKAN GRAMIN BANK
पारिशिष्ट IV - (रूल ११(१))
सांकेतिक ताबा सूचना
(अचल संपत्ती करीता फक्त)

ज्याअर्थी, सिक्युरिटीईजेशन आणि रीकन्स्ट्रक्शन ऑफ फाउन्डेशन असेट्स एंड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरस्ट २००२ (दुसरा) च्या अंतर्गत खालील हस्ताक्षरकर्ता हे विदर्भ कौकण ग्रामीण बँक अधिकृत अधिकारी आहे. तसेच सिक्युरिटी इंटरस्ट (एन्फोर्समेंट) रुलर २००२ चे सेक्शन १३ (१२) च्या सोबतच बाबत जाणारे रूल ३ च्या अंतर्गत कर्जदार यांना डिमांड नोटिस दिनांक खालील नमुद आहे देऊन सुमनेत देविलेले रकम व्याज ही सूचना प्रारंभित ६० दिवसांचा आत भरपाई करण्याच्या उद्देशाने सूचना देविलेल्या तारखेला दिली होती.

कर्जदार उक्त रकमेची भरपाई करण्याकरिता असमर्थ सिद्ध ठरल्यामुळे कर्जदार तसेच आम जनतेला याद्वारे सूचना देण्यात येते की, खालील दिलेल्या १३ (४) सह बाबत जाणाऱ्या अंदाज कार्य क्र. ८ सिक्युरिटी इंटरस्ट (एन्फोर्समेंट) रुलर २००२ च्या अंतर्गत खालील हस्ताक्षरकर्त्याने खालील दिलेल्या संपत्तीचा सांकेतिक ताबा घेतला आहे. विशेष करून कर्जदार तसेच आम जनतेला याद्वारे वरील संपत्तीच्या विषयी काहीही घेणे देणे न करण्याकरिता जागृत केले जात आहे. तसेच पुढील संपत्तीचे व रकमेवरील व्याजाचे आणि अन्य खर्चाचे देणेदेणे विदर्भ कौकण ग्रामीण बँक शाखेचे व्याजसह प्रभारविण राहिल.

Table with 6 columns: अ. क्र., कर्जदाराचे नाव, शाखेचे नाव, अचल संपत्तीचे वर्णन, मागणी सूचनेची तारीख, थकबाकी रकम, ताबाची तारीख. Lists auction details for various borrowers.

कॅनरा बँक Canara Bank
भारत सरकार चा उपक्रम
A Government of India Undertaking

ई-लिलाव विक्री सूचना सेक्युरिटीईजेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्सियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरस्ट अँवट २००२ रूल ८(६) सोबत वाचल्या जाणाऱ्या सिक्युरिटी इंटरस्ट (इन्फोर्समेंट) रुलर, २००२

या द्वारे जनतेला सार्वजनिक पणे आणि विशेष करून कर्जदार आणि जमानतदार यांना सूचित केल्या जात आहे की, खालील अचल संपत्ती बँकेकडे गहाण / प्रभाराधीन आहे. ज्याचा ताबा कॅनरा बँकेच्या अधिकृत अधिकारी यांनी घेतला आहे आणि 'जेथे आहे तसे', 'जे आहे तसे' आणि 'जे काही आहे' या तत्वावर खालील नमुद कर्जदारांना कडून कॅनरा बँकेची थकबाकी असलेली रकम वसूल करण्या करिता दिनांक १३/११/२०२३ ला सकाळी ११.३० ते दुपारी १.३० पर्यंत विक्री केली जाईल.

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**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas the undersigned being the authorized officer of the Shubham Housing Development Finance Company Limited (hereinafter called Shubham) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon borrowers to repay the amount within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shubham Housing Development Finance Company Limited for an amount detailed below and interest thereon. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details are as below:

S. No.	Loan No./ Borrower(s) Name	Demand Notice Date & Amount	Secured Asset	Affixation Date
1	Loan No. 02NR220600005048738, Sandip Nilkanth Kanekar, Malan Nilkanth Kanekar, Nilkanth Vitthoba Kanekar	19-07-2023 & Rs. 16,13,303/-	Property No. 366, Gat No. 169/2, Ward No. 4, Near Bhart Petrol Pump, Bhandara Panni Road, At: Ambdi, Post Silli, Tah. & Dist. Bhandara, Maharashtra-441924	09-10-2023
2	Loan No. 02HN221100005054103, Pankaj Gajanan Bommawar, Madhuri Gajanan Bommawar	19-07-2023 & Rs. 18,45,190/-	Flat No. S-1 Second Floor. Ridhi Nagari Town Ship 2 Wing 1 Plot No. 1, Survey No. 96/2 Ta. Sa. No.4 Mouja Wandhari Tahsil And District Chandrapur, Maharashtra-442406	09-10-2023
3	Loan No. 02MR180800005014541, Anil Kanhaiyalal Doulani, Yashika Sureshkumar Jitani	19-07-2023 & Rs. 1,64,035/-	Plot No-24 Part Servery No-41/1, Mouje Takhada Pragane Badnera Sahakar Nagar Near To New Cotton Market Shegga Naka Road Amravati Maharashtra-444601	09-10-2023

Place : Gurgaon Authorised Officer  
 Date : 11.10.2023 Shubham Housing Development Finance Company Limited

**PIRAMAL CAPITAL & HOUSING FINANCE LTD**  
 (Formerly Known as Dewan Housing Finance Corporation Ltd.)  
 CIN: L65910MH1984PLC032639

Registered Office: Unit No. 601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai- 400070 - T +91 22 3802 4000  
 Branch Office: A/1, 4th floor, Bhiwappur Chambers, Opp. Yeshwant Stadium, Dhantoli, Nagpur, Maharashtra- 440012  
 Contact Person: 1. Sunil Shivamurt Vishwakarma - 8600375505 2. Susrut R. Dhanol - 9503390126  
 3. Rohan Sawant- 9833143013

**E-Auction Sale Notice -Subsequent Sale**

Pursuant to Taking Possession of The Secured Asset Mentioned Hereunder By The Authorized Officer of Piramal Capital & amp; Housing Finance Limited (Formerly Known as DHFL) Under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 For The Recovery of Amount Due From Borrower/s, Offers Are Invited By The Undersigned For Purchase of Immovable Property, as Described Hereunder, Which is in The Physical Possession, on 'As is Where is Basis', 'as is What is Basis' and 'whatever is There is Basis', particulars of Which are Given Below:

Loan Code/ Branch/ Borrower(s)/Co-Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount	Property Address, final	Reserve Price	Earnest Money Deposit (EMD) (10% of RP)	Outstanding Amount (10-10-2023)
Loan Code No. 10400003477, Aurangabad (Branch), Narayan Dhanaji Suryawanshi (Borrower), Dipali Narayan Suryawanshi (Co-Borrower 1)	Dt: 07-05-2021, Rs. 13,35,527/- (Rs. Thirteen lakh Thirty Five Thousand Five Hundred Twenty Seven Only)	All The Piece and Parcel of The Property Having an Extent:- Flat No. 8, 2nd Floor Yash Apartment Plot No. 33 Gut No. 14 Mouje Pandharpur Waluj Aurangabad Maharashtra-431002 Boundaries As:- North: Flat No. 07 South: House East: Flat No. 09 West: Flat No. 07	Rs. 14,67,000/- (Rs. Fourteen lakh Sixty Seven Thousand Only)	Rs. 1,46,700/- (Rs. One lakh Forty Six Thousand Seven Hundred Only)	Rs. 18,67,153/- (Rs. Eighteen lakh Fifty Seven Thousand Three Only)

DATE OF E-AUCTION: 30-10-2023, FROM 11.00 A.M. TO 2.00 P.M. (WITH UNLIMITED EXTENSION OF 5 MINUTES EACH), LAST DATE OF SUBMISSION OF BID: 28-10-2023, BEFORE 4.00 P.M.

For detailed terms and conditions of the Sale, please refer to the link provided in [www.piramal.auction.com/e-auction.html](http://www.piramal.auction.com/e-auction.html) or email us on [piramal.auction@piramal.com](mailto:piramal.auction@piramal.com)

**STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT TO THE BORROWER/GUARANTOR / MORTGAGOR**  
 The above-mentioned Borrower/Guarantor are hereby notified to pay the sum as mentioned in section 13(2) notice in full with accrued interest till date before the date of auction, failing which property will be auctioned/sold and balance dues if any will be recovered with interest and cost from borrower/guarantor.

Date : October 12, 2023 Sd/- (Authorised Officer)  
 Place : RoMG- Nagpur Piramal Capital & Housing Finance Limited

**नागपूर कृषि उत्पन्न बाजार समिती, नागपूर**  
 प.जवाहरलाल नेहरू मार्केट याई, कलमना, नागपूर  
 टेलिफोन क्र. : 0712-2680280, 2680877, फॅक्स क्र. 0712-2680448

**निविदा**

निविदा सुचना क्र. बांधकाम / 4/कुडबासनागपुर/2022-23 दिनांक : 11/10/2023

निविदा सुचना क्र. बांधकाम / 4/ कुडबासनागपुर / 2022-23 दिनांक : 11/10/2023 नुसार कार्यालय, नागपूर कृषि उत्पन्न बाजार समिती, नागपूरचे सभापती द्वारे खालील कामाकरीता रिलबंद निविदा किरकोळ दुरुस्ती देखभालचे काम करणाऱ्या शासकिय नोंदणीकृत अनुभवी कंत्राटदाराकडून B-1 नमुन्यामध्ये मागविण्यात येत आहे.

अ. क्र.	कामाचे नाव	कामाची अंदाज पत्रकीय रक्कम रु.	कामाचा कालावधी	अनामत रक्कम	निविदा किंमत	वर्गवारी
1	समितीचे पं.ज.नेहरू मार्केट याईवरील आलु कांदा मार्केट मधील टॉयलेट ब्लॉक नं.01 देखभाल दुरुस्ती काम	रु. 4,74,400/-	3 महिने	4,750/-	590/-	VII above
2	समितीचे पं.ज.नेहरू मार्केट याईवरील आलु कांदा मार्केट मधील टॉयलेट ब्लॉक नं.02 देखभाल दुरुस्ती काम	रु. 4,42,675/-	3 महिने	4,450/-	590/-	---
3	मिरची शॉप कम गोडावून क्र.01 समोरील सिद्धर लाईन टाकण्याचे काम	रु. 4,88,400/-	3 महिने	4,900/-	590/-	---
4	भाजी बाजार / आलु कांदा बाजार R.O. करीता पाईप लाईन टाकण्याचे काम	रु. 4,36,500/-	3 महिने	4,400/-	590/-	---

टिप : 1) निविदाबाबतची संपूर्ण अटी व शर्ती माहिती बाबत प्रशासकिय भवन कार्यालयामध्ये प्राप्त करता येईल.  
 2) निविदा रद्द करण्याचे अधिकार समितीचे आपल्याकडून राखून ठेवले आहेत. 3) निविदा प्रसिद्धीचा दिनांक 12/10/2023 वेळ दुपारी 11.00 वाजता. 4) Submission End Date 27/10/2023 वेळ सायंकाळी 5.00 वाजेपर्यंत. 6) Opening Date 30/10/2023 वेळ सकाळी 12.00 वाजता.

सचिव / सभापती  
 कृषि उत्पन्न बाजार समिती, नागपूर

**विदर्भ कौण ग्रामीण बँक**  
**WIDHARBHA KOKAN GRAMIN BANK**

**Annexure -VII [Rule 8 (1)] SYMBOLIC POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas, the undersigned being the authorised officer of the Vidharbha Konkani Gramin Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance 2002(Ord 3 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated mentioned on below column calling upon the borrower to repay the amount mentioned in the notice being and interest thereon and other charges within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Ordinance Act read with rule 8 of the said rules

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Vidharbha Konkani Gramin Bank for amount and interest thereon.

Sr. No.	Name & Address of Borrower	Branch	Description of the Property	Date of Demand Notice	Amount Due (Rs.)	Date of Possession
1	Borrower & Mortgagor - Mrs. Chaya Devidas Ingale, R/O Barshitaki Co-Borrower-Devidas Somajji Ingale, R/O Barshitaki	Barshitaki	Flat no. 203, 2nd Floor, Area 46.48 Sq. mtrs., At: Dipak Residency, near Parivar super shoppay, Mangrulpir Road, Khadki BK TQ-Akola, Di-Akola.	02/08/2023	Rs. 12,28,604/- +interest	09/10/2023
2	Borrower & Mortgagor - Mrs. Jamilabi Abdul Gani, R/O Jamod, Tah: Jalgaon Jamod, Dist: Buldana Guarantor-1 Mr. Sk. Budhan Shaikhji, R/O Jamod, Tah: Jalgaon Jamod, Dist: Buldana 2. Mr. Sk Sardar Huseen Ab Mumaf, R/O Jamod, Tah: Jalgaon Jamod, Dist: Buldana	Jamod	House Property No.1753, Area 7123 Sq.Ft. At: Jamod, Tah: Jalgaon Jamod, Dist: Buldana-443402	26/07/2023	Rs. 2,52,581/- +interest	10/10/2023
3	Borrower & Mortgagor - Mr. Sk Farooque Sk Karim, R/O Jamod, Tah: Jalgaon Jamod, Dist: Buldana Guarantor-1 Mr. Sk. Mustaq Sk Karim R/O Jamod, Tah: Jalgaon Jamod, Dist: Buldana 2. Mr. Sk Aspak Sk Karim, R/O Jamod, Tah: Jalgaon Jamod, Dist: Buldana	Jamod	House Property No.1908, Area 1125 Sq. ft. and house constructed there on. At: Jamod, Tah: Jalgaon Jamod, Dist: Buldana-443402	26/07/2023	Rs. 2,61,939/- +interest	10/10/2023
4	Borrower & Mortgagor - Mr. Sk Aslam Sk Samad, R/O Jamod, Tah: Jalgaon Jamod, Dist: Buldana Guarantor-1 Mr. Salim Kha Umar Kha R/O Jamod, Tah: Jalgaon Jamod, Dist: Buldana 2. Mr. Ashish Kha Umar Kha, R/O Jamod, Tah: Jalgaon Jamod, Dist: Buldana	Jamod	House Property No.1990, Area 986 Sq. Ft. and house constructed there on. At: Jamod, Tah: Jalgaon Jamod, Dist: Buldana-443402	26/07/2023	Rs. 2,26,632/- +interest	10/10/2023
5	Borrower & Mortgagor - Mr. Manoj Nivrutti Shegkar, At-Garadgaon, Po-Gonhapur, TQ-Khangaon, Di-Buldana-444303 Guarantor-1 Mr. Dilip Vasant Kshirsagar, At-Mahatma Fule Vidyalay, Mandka, Post-Gonhapur, TQ-Khangaon, Di-Buldana-444303 Guarantor 2 - Mr. Prabhakar Purushottam Manjare, At-Mahatma Fule Vidyalay, Mandka, Post-Gonhapur, TQ-Khangaon, Di-Buldana-444303.	Khangaon	Gat no 30, House no-373, Area 2115 sq.ft., Buildup area-7250 sq.mt. At-Garadgaon, Po-Gonhapur, TQ-Khangaon, Di-Buldana-444303	04/08/2023	Rs. 5,47,072/- +interest	10/10/2023
6	Borrower & Mortgagor - Mrs. Jyoti Pandharinath Jaybhaye & Pandharinath Karbhari Jaybhaye, At-Sonoshi, TQ-Sindkhed Raja, Di-Buldana-443308 Guarantor-1 Mr. Rajendra Shrivraj Mundhe At-Sonoshi, TQ-Sindkhed Raja, Di-Buldana-443308 Guarantor-2 Vaibhav Pandurang Mundhe At-Sonoshi, TQ-Sindkhed Raja, Di-Buldana-443308	Sindkhed Raja	Property no 1120,4181 sq.mt., constructed there on. At-Sonoshi, TQ-Sindkhed Raja, Di-Buldana-443308	26/07/2023	Rs. 5,91,434/- +interest	11/10/2023

Date: 12/10/2023 AUTHORISED OFFICER  
 Place: Akola VIDHARBHA KONKANI GRAMIN BANK, AKOLA REGION

**MAHINDRA RURAL HOUSING FINANCE LTD.**  
 Corporate Office:- Sadhana House, 2nd Floor, 570, P.B. Marg, Worli, Mumbai 400 018, India, Tel: 22 66523500, Fax: +91 22 24972741, CIN - U65922MH2007PLC169791  
 Regional Office:- 7-A Patil Complex, 1st Floor, Near Main S.T. Bus Stand, Ganeshpeth, Nagpur 440009

**POSSESSION NOTICE (For Immovable Property) Rule 8-(1)**

Whereas, the undersigned being the Authorized Officer of (Mahindra Rural Housing Finance Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) were issued by the Authorized Officer of the company to the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The mentioned borrowers having failed to repay the amount, notice is hereby given to the below mentioned borrowers in particular that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrowers in particular and the public in general are hereby cautioned not to deal with the property (Secured Asset) mentioned herein and any dealings with the such property will be subject to the charge of Mahindra Rural Housing Finance Limited for an amount as mentioned herein under with interest thereon. The borrowers attention is invited to provisions of sub-section 8 of section 13 of the Act, in respect of time available, to redeem the secured asset.

S. No.	Name of the Borrower(s)/ Guarantor(s)/(NAME OF THE BRANCH)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1.	(LC No. XRESVAT0382929/450040) DYARAM KHIMA RATHOD, CHHABUBAI DYARAM RATHOD & BHAGAVAN SOMLA RATHOD AT, NAIGAON TAHSIL, DARWHA DIST- YAVATMAL MAHARASHTRA -445202	All that piece and parcel of land with construction bearing Gram Panchayat, MALMATTA HOUSE No.263,VILL- NAYGAON TALUKA-DARWHA DIST- YAVATMAL and bounded as under- East - DILIP RATHOD, West- ROAD, North- H/O VINOD RATHOD, South-H/O RAMBAHAU FARM	Demand Notice Date 23/01/2020 Rs.11383.00/- (Rupees One Lakh Eleven Thousand Three Hundred and Eighty Three Only)	06-Oct-2023(Physical)

Place: Yavatmal Sd/- Authorised Officer  
 Date : 09/10/2023 Mahindra Rural Housing Finance Ltd

**NIDO HOME FINANCE LIMITED**  
 (formerly known as Edelweiss Housing Finance Limited)  
 Registered Office Situated At Tower 3, 5th Floor, Wing 'B', Kohnoor City Mall, Kohnoor City, Kiroi Road, Kurla (West), Mumbai - 400 070. Regional Office at : Plot No 5, Glass Box Building 5th Floor, WCHC Road Dharampeth, Nagpur, Maharashtra 440010

**POSSESSION NOTICE UNDER RULE 8(1) OF THE SARFAESI ACT, 2002**

Whereas the Undersigned being the Authorized Officer of Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Ordinance, 2002 (order 3 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002 issued Demand Notice to the Borrowers as detailed hereunder, calling upon the respective Borrowers to repay the amount mentioned in the said notices with all costs, charges and expenses till actual date of payment within 60 days from the receipt of the said notices. Co-borrowers having failed to repay the amount, notice is hereby given to the Borrowers/Co-borrowers and the public in general that the undersigned has taken symbolic possession of the property described hereunder in exercise of powers conferred on him under Section 13(4) of the said Act r/w Rule 8 of the said Rules in the dates mentioned along-with the Borrowers in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited). For the amount specified therein with future interest, costs and charges from the respective dates.

Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

1. Name and Address of the Borrower, Co-Borrower, Guarantor, Loan Account No. And Loan Amount:	2. Legal Heirs Of Deceased Borrower Mr. Abdul Gaffar (Borrower) A. Bismillah Abdul Gaffar Sheikh (Wife Of Late Mr. Abdul Gaffar Sheikh Also As Co-Borrower) Resi Address: Plot No 71 Dhonne Layout Gadge Baba Society Koradi Road, Mankapur, Nagpur 440030 B. Mohd Mushtaque Ahmed (Son In Law Of Mr. Abdul Gaffar Sheikh Also As Co-Borrower) & C. Heena Mohammad Mushtaque (Daughter In Law Of Mr. Abdul Gaffar Sheikh Also As Co-Borrower) Resi Address: Takiya Diwan Shah Mominpara Mahatma Fule Bazar Nagpur 440018 D. Bismillah Abdul Gaffar Sheikh (Co-Borrower) Resi Address: Plot No 71 Dhonne Layout Gadge Baba Society Koradi Road Mankapur Nagpur - 440030 & E. Heena Mohammad Mushtaque (Co-Borrower) Resi Address: Takiya Diwan Shah Mominpara Mahatma Fule Bazar Nagpur - 440018 Also At: Heena Decoration, Plot No 71, Dhonne Layout, Koradi Road Mankapur, Nagpur 440032
Loan Account No. : LNAAGHL0000043154 LOAN AGREEMENT DATE: 30.03.2018 Demand Notice Date:- 14.07.2023 Loan Amount : Rs. 30599391 (Rupees Thirty Lakh Fifty Nine Thousand Nine Hundred Thirty Nine Thousand Only) Amount Due In Rs. 29,11,936.02/- (Rupees Twenty Nine Lakh Eight Thousand Nine Hundred and Thirty Six Only) Possession Date: 11.10.2023	

Details Of The Secured Asset:- SCHEDULE OF THE PROPERTY All That Piece And Parcel Of Land Bearing Plot No.55 In The Layout Of Gadagebaba Sahakari Gruha Nirman Anstha Maryadit Nagpur Amdn Area 178.83 Sq Mtr (1925 Sq Ft) Entire Land Bearing Kharsa No.33/1 Of Mouza Mankapur Together With The Existing Residential House Standing Thereon Covering Builtup Area 88.33 Sq Mtr On The Ground Floor And First Floor Including All Furnitree And Other Connections And All Other Easementary Rights Appurtenant And Belonging Thereo Bearing House No. 1428/A/55 City Surey No. 63/1 And Sheet No. 19 Of Mouza Mankapur Situated At Gadagebaba Sahakari Gruha Nirman Anstha Maryadit Nagpur Within The Limit Of Nagpur Municipal Corporation Ward No.61 In Tahsil And Dist Nagpur Bounded As:- East: Shivaji Complex West: Plot No. 54 North: 40.00 Ft Wide Road (As Per Technical Report 20 Ft. Wide Road) South: Plot No.46

Place: Nagpur Sd/- Authorised Officer  
 Date: 12.10.2023 For Nido Home Finance Limited (formerly known as Edelweiss Housing Finance Limited)

**Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**  
 Corporate office address:- Chola Crest, Super B-4, C54 & C55, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032. Branch Address: Plot No. 12, 3rd Flr, Larsen & Tubro (L&T) Bldg., Opp. Wockhardt Hospital, Beside Karan Kothari Jewellers, Shankar Nagar, Nagpur-440 010, MH.

**APPENDIX IV [See rule 8 (1)] POSSESSION NOTICE (For Immovable Property)**

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Se- curitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest [Enforcement] Rules, 2002 issued demand notice calling upon the borrower(s), whose names have also been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken Physical Possession of the properties mortgaged with the Company described in Column [E] here in below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 8 of the Rules made there under. The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges. Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

[A]	[B]	[C]	[D]	[E]	[F]
Sr. No.	Name and Address of the Borrower/s & Loan Account No.	Date of Demand Notice	Outstanding Amount	Description of the Property Possessed	Date of Possession
1.	(Loan Account No. XHEBHN00003397 826 & HE02BHN00000003 894) Borrower & Co-Borrower NEHA DEEPAK KATHANE, BABUJI CONSTRUCTION, KUSHAL RAVISURAJ UKEY, AII R/o:- Near Bhandara Gramin Bank, Bajaj Nagar, Tumsar, Maharashtra - 441912	07-09-2022	Rs. 22,87,877.71 [Rupees Twenty Two Lakh Eighty Seven Thousand Eight Hundred Seventy Seven And Seventy One Paisa Only] as on 06-09-2022 and interest thereon.	All that Piece and Parcel of Land bearing Plot No. 450/1, admeasuring area- 73.40 Sq. Mtr., with construction thereon (Gr. + First Floor), bearing Sheet No. 7B of Mouza- Tumsar and House Constructed thereon bearing property No. 27/140 (Old), 3702000140 (New), Situated at Tumsar, Tal. Tumsar & Dist. Bhandara, Within the limits of Nagar Parishad Tumsar and the property bounded as under:- On East: Gaushal, On West: Road, On North: House of Mr. Meshram, On South: Galhi & House of Mr. Dongre..	10/10/2023 (Physical possession)

Date: 10.10.2023. CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED  
 Place: Nagpur. AUTHORISED OFFICER

**केनरा बँक Canara Bank** Regional Office - 2 Nagpur : 1st Floor, 90, Canal Road, Ramdaspath Nagpur 440010  
 Tel : 0712 - 2442441, Email : ronag2rec@canarabank.com

**E-Auction SALE NOTICE for sale of Immovable Properties**

**E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive /Physical possession of which has been taken by the Authorised Officer of Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 13.11.2023 between 11.30 am to 01.30 pm for recovery of below mentioned dues of the Secured Creditor from respective borrower / guarantor mentioned below.

Sr. No.	Name and Address of Borrowers / Guarantors	Branch	Total dues + Interest cost etc thereon	Description of Property to be sold	Possession Symbolic /Physical	Reserve Price in Rs.	Earnest money Deposit	Encumbrances
1	Borrowers : 1) Smt. Priyavanda Pradeep Angir Add. 1: Gita Nagar, Emrod Colony, Akoli Khurd, Akola 444002 2: Flat No. 405, Fourth Floor in 'Sai Height' on Plot No. 38,39, 42,43, New Tapdia Nagar, Kharap Road, Tq & Dist Akola 444002 Guarantor - 2) Shri Sanjay Shamroa Tayade Near Dhankuty Panchashil Nagar, krushi Nagar Road, akola 444004	Akola-II	Rs. 15,61,876.49 (Rs. Fifteen Lakhs Sixty One Thousand Eight Hundred Seventy Six And Paise Forty Nine Only)	EMT of Flat No. 405 on Fourth Floor with Built up area admeasuring about 46.65 SqMtr, in SAI HEIGHTS, Layout Plot No. 38, 39, 42 and 43, Survey No. 82/2, Mouje Umari, Behind Nath Shaktipeeth, New Tapdia Nagar, Kharap Road, Taluka & District Akola and bounded as under East : Amenity Space, West : Flat No 406, North : Flat No 404, South : 9 mtr Wide Layout Road	Symbolic	Rs. 11,82,675/- (Rs. Eleven Lakh Eighty Two Thousand Six Hundred Seventy Five Only)	Rs. 1,18,268/- (Rs. One Lakh Eighteen Thousand Two Hundred Sixty Eight Only)	Not known
2	Borrowers : Mr Kashiram Shival Mahato (Joint And First) Mrs Mangla Kashiram Mahato (Joint And Other) Both R/o - Panchashil Nagar, Kharap Road, Near Labade Gurjji House, Akola 444001 Mr. Kashiram Shival Mahato (Joint And First) Mrs Mangla Kashiram Mahato (Joint And Other) Both R/o - Pawan Watika Apartment, Near New Tapdiya Nagar, Tq & Dist Akola 444001 Guarantor - Mr Santosh Hirral Mahato Near Sindi Camp, Sindi Hindi Primary School, Akola 444004	Akola-II	Rs. 11,81,822.61 (Rs. Eleven Lakhs Eighty One Thousand Eight Hundred Twenty Two And Paise Sixty One Only)	Family Unit Apartment / Flat No. 13 on 4th Floor (In above Plot No.7) in the building named as 'Pawan-Watika Apartment' construction on layout Plot No. 7 & 8 total admeasuring 300sq.mt., Survey No. 83/2, Mouje Umari, Umari Roads, Akola 444001 Boundaries of Flat No.13: East - Open Space, West - Family Unit Apartment/Flat No. 16, North - Open Space, South - Family Unit Apartment / Flat No. 14 Boundaries of Layout Plot No.7 : East - Road, West - Other Layout, North - Plot No.6, South - Plot No. 9	Physical	Rs. 11,68,830/- (Rs. Eleven Lakh Sixty Eight Thousand Eight Hundred Thirty Only)	Rs. 1,16,883/- (Rs. One Lakh Sixteen Thousand Eight Hundred Eighty Three Only)	Not known
3	Borrowers : Shri Bhikaji Ramdas Shinde Address: At Dodaki, Po Tamsi, Taluka & District Washim 444505	Washim	Rs. 9,14,123.97 (Rs. Nine Lakhs Fourteen Thousand One Hundred Twenty Three & Paise Ninety Seven Only)	N.A Land At Dodaki, Out Of FG No. 09, L.R.S. 2.13, Measuring About 0.74 R, Share 0.12 R And Bounded As : East - Land Of Nandabai Nanote, West - Govt Land, North - Land Of Nandabai Nanote, South - Land Of Dyanaba Nanote	Symbolic	Rs. 9,67,547/- (Rs. Nine Lakh Sixty Seven Thousand Five Hundred Forty Seven Only)	Rs. 96,755/- (Rs. Ninety Six Thousand Seven Hundred Fifty Five Only)	Not known

For detailed terms and conditions of the sale, please refer to the link provided in Secured Creditor's website i.e. [www.canarabank.com](http://www.canarabank.com)  
 Date : 11/10/2023 Place : Nagpur Authorised Officer  
 Canara Bank

**GOVERNMENT OF ODISHA**  
**OFFICE OF THE CHIEF CONSTRUCTION ENGINEER SOUTHERN (R&B) CIRCLE, BERHAMPUR**  
 Phone: 0680-2281582, e-mail: ceescbam@gmail.com  
 INVITATIONS FOR BIDS (IFB) [e-Procurement]  
 Bid Identification No. CCE, S.C (R&B)-BAM-16/2023-24 No. 3995 // Dated: 30.09.2023

1. The Chief Construction Engineer, Southern (R&B) Circle, Berhampur on behalf of Governor of Odisha invites percentage rate bid in double cover system in ONLINE MODE from eligible contractors for construction of Building works as detailed in the table below.

2. Nature of work :- Building Works  
 3. No. of work :- 3 Nos.  
 4. Tender Cost :- Rs.10,000/- (online)  
 5. Class of Contractor :- "B" & "A" Class and Special Class  
 6. Availability of Bid document :- From 12.10.2023 10.00 AM to